

ITEM NO.49

Court 3 (Video Conferencing)

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 619/2021

(Arising out of impugned final judgment and order dated 04-11-2020 in WP No. 11283/2020 passed by the High Court of M.P. Principal seat at Jabalpur)

SACHIN MAHESHWARI & ORS.

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ORS.

Respondent(s)

IA No. 3231/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 23509/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 14486/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 3228/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 3229/2021 - EXEMPTION FROM FILING O.T.
IA No. 14484/2021 - EXEMPTION FROM FILING O.T.
IA No. 23507/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 14482/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 3232/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(C) No. 7240/2021 (IV-C)

IA No. 70924/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 64445/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 64447/2021 - EXEMPTION FROM FILING O.T.
IA No. 64442/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 70922/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 19-08-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE SANJIV KHANNA

For Parties

Mr. Mayank Kshirsagar, AOR
Ms. Pankuri, Adv.
Mr. Chanchal Gupta, Adv.

Mr. Tushar Singh, Adv.
Mr. Dhruv Chawla, Adv.
Mr. Akhilesh Yadav, Adv.

Mr. Anupam Lal Das, Sr. Adv.
Mr. Gaurav Chhabra, Adv.
Mr. Dipesh Sinha, AOR
Mr. Anirudh Singh, Adv.
Mr. Krishanu Barua, Adv.

Mrinal Gopal Elker, AOR

Mrinal Elker Mazumdar, AOR

Mr. Rupesh Kumar, AOR
Ms. Neelam Sharma, Adv.
Ms. Pankhuri Shrivastava, Adv.
Mr. Alekshendra Sharma, Adv.

Mr. Pashupati Nath Razdan, AOR
Ms. Maitreyee Jagat Joshi, Adv.

O R D E R

Heard learned counsel for the parties.

These Special Leave Petitions take exception to the common judgment and order dated 04.11.2020 passed by the High Court of Madhya Pradesh, Jabalpur in Writ Petition No.11283 of 2020 and Writ Petition No. 8025 of 2020.

The directions given under the stated order pertained to academic year 2020-2021.

From the averments in the petition filed before this Court, it is noticed that the school managements have accepted the directions given by the High Court and, in fact, have acted upon the same for the stated academic year.

The concerned District Level Committee had overseen the steps taken by the concerned schools under its jurisdiction. If the students pertaining to that academic year have any grievance, regarding non-compliance of the directions given by the High Court, are free to make representation to the District Level Committee.

We direct the Director, School Education, State of Madhya Pradesh to compile the details from the respective District Committees about compliances made by the concerned schools within the concerned district and display that information on the official website of Education Department of the State of Madhya Pradesh, within two weeks from today.

If the information so displayed is not consistent with the steps taken by the concerned school, as aforesaid, the students are at liberty to make representation to the District Level Committee which may be considered appropriately within four weeks from its receipt after giving opportunity to the concerned schools to respond in that regard.

If there is any discrepancy in the data displayed by the Education Department on the official website, in any manner, it will be open to the concerned school

management to bring it to the notice of the concerned authorities for being remedied.

Beside this, nothing more is required to be said in this order.

The other issues raised in the concerned petition need not be gone into in view of the above arrangement.

The Special Leave Petitions are disposed of accordingly.

Pending applications stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)